

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH, (COURT-II)

Item No. 226
(IB)-667(ND)2019
IA/4451/2020 IA/5658/2020 IA/1580/2020

IN THE MATTER OF:

Renu Proptech Pvt. Ltd. ... Applicant/Petitioner

Versus

M/s. Red Topaz Real Estate Pvt. Ltd ... Respondent

Under Section: 7 of IBC, 2016

Order delivered on 19.01.2021

CORAM:

**SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

PRESENTS:

For Applicant : Advs. Kinshuk Chatterjee, Kushal Bansal in
(IA 4451/2020)
For RP : Mr. Rakesh Kumar, Ms. Preeti Kashyap,
Adv. Ankit Sharma
For Respondent : Mr. Manish Paliwal, Vikas Kumar, Advs.

ORDER

IA/4451/2020: Mr. Ankit Sharma, appearing for RP seeks time to file the reply. Ld. Counsel for the Applicant submitted that he has already served the advance copy before filing of the application. Thereafter, it was served on 16.12.2020 or 17.12.2020 and even then, no reply has been filed. Considering the submissions, last opportunity is given to the RP to file his reply. He is directed to file the reply within three days from today. No further adjournment will be granted. List the matter on 20.01.2021. Applicant's Counsel seeks permission to file some documents, he is permitted to file his supplementary affidavit.

IA/5658/2020: List the matter on 20.01.2021

IA/1580/2020: List the matter on 20.01.2021

- Sel -

**(L. N. GUPTA)
MEMBER (T)**

- Sdr -

**(ABNI RANJAN KUMAR SINHA)
MEMBER (J)**